

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 144 of 2015 &
IA No. 223 of 2015**

Dated: 26th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Bhilangana Hydro Power Ltd.

...Appellant(s)

Versus

Uttarakhand Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Tabrez Malawat

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1

Mr. Sarul Jain
Mr. Kamal Kant for R.2

ORDER

Learned counsel for Respondent No.2 states that he will be filing reply during the course of the day. He may file the same after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 14.03.2016 after serving copy on the other side.

List the matter on **18.04.2016**.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson